

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH AT MUMBAI
COMPANY SCHEME PETITION NO 407 OF 2017
IN
COMPANY SCHEME APPLICATION NO 172 OF 2017

(High Court transferred Company Summons for Direction (L) No. 1000 of 2016)

IN THE MATTER of the Companies Act
2013 (and the erstwhile Companies Act,
1956 (1 of 1956);
AND

IN THE MATTER of Section 230 -232 of the
Companies Act 2013 (and erstwhile section
391 to 394 of the Companies Act, 1956);
AND

IN THE MATTER of Satya Buildmart Private
Limited
(‘the Transferee Company’ or ‘SBPL’)

AND

In the matter of Scheme of Amalgamation of
Newcon Interiors Private Limited
(‘the Transferor company or ‘NCIPL’)
And

Satya Buildmart Private Limited
(‘the Transferee Company’ or ‘SBPL’)

Satya Buildmart Private Limited)	
A Company incorporated)	
Under the Companies Act, 1956)	
And having its registered office at 401,)	
4 th floor, Ackruti Star Building, MIDC, Central)	
Road, Andheri (E) Mumbai – 400093)	...Applicant Company

Called for Notice of Admission:

Mr Manish Ajay Malpani, Advocate for the Applicants.

Coram: B.S.V Prakash Kumar Hon’ble Member (J) and
V Nallasenapathy Hon’ble Member (T).

Date: 22nd JUNE, 2017

MINUTES OF THE ORDER

1. Petition Admitted.
2. Petition Fixed for hearing and final disposal on 27th July, 2017
3. Learned counsel for the Petitioner states that in pursuance of the directions contained in Order dated 23rd February, 2017 passed by the National Company Law Tribunal, Mumbai Bench in the

Company Application No 172 of 2017 the meeting of Equity shares was held on Friday 21-4-2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 27th April, 2017 which is marked in Sr No "3" in the Petition.

4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies act, 2013 along with the order passed in Company Application No 172 of 2017 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for the hearing, Petitioner to publish the notice of the hearing of the Petition in two local Newspaper viz " Free Press Journal", in English language and translation thereof in " Navshakti" in Marathi Language, both having circulation in Mumbai as per Rule 15 of the Companies (Compromise, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal 3 days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy Member(T)

Sd/-

B.S.V Prakash Kumar, Member (J)